

The Company e-Forms have been revised on MCA portal effective 27<sup>th</sup> March 2016. You are advised to download the latest version of forms from 'Company Forms Download' page on the MCA portal. The previous version of Company e-forms will not be compatible with the new MCA21 portal. The existing Company Forms have been revised.

1. The following eForm are not available in the new MCA21 portal temporarily.
  - a. CRA 4 - Form for filing Cost Audit Report with the Central Government.
  - b. 23 C - Form of application to the Central Government for appointment of cost auditor.
  - c. 23 D - Information by cost auditor to Central Government
  - d. I-XBRL - Form for filing XBRL document in respect of cost audit report and other documents with the Central Government
  - e. A-XBRL - Form for filing XBRL document in respect of compliance report and other documents with the Central Government
  - f. Refund - Application for requesting refund of fees paid.
  - g. 23 AC - Form for filing balance sheet and other documents with the Registrar
  - h. 23 AC- XBRL - Form for filing XBRL document in respect of balance sheet and other documents with the Registrar
  - i. 23 ACA - Form for filing Profit and Loss account and other documents with the Register
  - j. 23 ACA-XBRL - Form for filing XBRL document in respect of Profit and Loss account and other documents with the Registrar
  - k. 20B - Form for filing annual return by a company having a share capital with the Registrar
  - l. Form 66 (Until FY 2014) - Form for submission of compliance certificate with the Registrar
  - m. 21 A - Particulars of annual return for the company not having share capital
  - n. 23 B - Information to the Registrar by company for appointment of auditor
  
2. The following new e-forms **will come into effect immediately** :
  - a. CHG-8 (previously attachment)
  - b. INC-12 (previously attachment)
  - c. Investor Complaint eform
  - d. Serious Complaint eform
  
3. The following new e-forms **will come into effect from the date of notification(to be notified later)**:
  - a. IEPF-1 - Statement of amounts credited to Investor Education and Protection Fund
  - b. IEPF-2 - Statement of unclaimed or unpaid amounts

- c. IEPF-3 - Statement of shares and unclaimed or unpaid dividend not transferred to the Investor Education and Protection Fund
  - d. IEPF-4 - Statement of shares transferred to the Investor Education and Protection Fund
  - e. IEPF-5 - Application to the Authority for an order for payment of dividend etc. out of the Fund
  - f. IEPF-6 - Statement of shares and unclaimed or unpaid amounts to be transferred to the Investor Education and Protection Fund
4. Kindly note a new Service 'Upload Details of Security Holders/Debenture Holders/Depositors' has been introduced for uploading relevant details of Security Holders/Debenture Holders/Depositors for forms MGT-7, PAS-3 and DPT-4 in excel instead of submitting CD to concerned RoC office. These forms will not be approved if details are not uploaded using this service.
5. The following eforms are withdrawn :
- a. 1INV - Statement of amounts credited to investor education and protection fund.
  - b. 5INV - Statement of unclaimed and unpaid amounts.
  - c. Investor Complaint Form – a new version has been released.